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WA-2418-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28th OF OCTOBER, 2025

WRIT APPEAL No. 2418 of 2025

RAJENDRA SAHU

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Deepak Sahu - Advocate for appellant.

Shri Anubhav Jain - Government Advocate for respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for respondents/State raises a preliminary objection with regard to maintainability of writ appeal, in view of the fact that petitioner filed subject writ petition seeking direction pertaining to investigation in criminal case.

Faced with the objection, learned counsel for appellant seeks leave to withdraw the appeal reserving the right of appellant to initiate appropriate proceeding in accordance with law.

The appeal is accordingly dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE